

(16)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD.
OA. 341/96.

Date of order: 25.3.96.

Between:-

P. Ramachandra Rao ... Applicant.

And

1. The Senior Divisional Electrical Engineer,
South Central Railways, Vijayawada.
2. Senior Divisional Personnel Officer,
South Central Railways, Vijayawada.

... Respondents.

Counsel for the Applicant: V. Viswanathan

Counsel for the Respondents: CGSC.

CORAM:

HON'BLE MR. JUSTICE M.G. CHOUDHARY, VICE CHAIRMAN

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER(A)

The applicant and his counsel absent. The applicant has not carried out the amendment allowed on 12.3.96. The applicant and his counsel were absent on earlier date also i.e. on 22.3.96. O.A is dismissed for default. Mr. Satyanarayana for Mr. Devaraj appeared for respondents.

Amulya
Dy. Registrar (Jud1)

(P)

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Copy to:-

1. The Senior Divisional Electrical Engineer,
South Central Railways, Vijayawada.
2. Senior Divisional Personnel Officer,
South Central Railways, Vijayawada.
3. One copy to Mr. V. Viswanatham, Advocate, 16-9-749/41,
Race Course Road, Old Malakpet, Hyderabad-36.
4. One copy to Standing Counsel for Central Govt.
CAT, Hyd.
5. One spare copy.

kku.

Q
10/4/96

I COURT

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD : M(A)

25-3
Dated: - 1996

ORDER/JUDGMENT

M.R.A./C.A.NO.

in

O.A.No. 341/96

T.A.No. _____

(w.p. _____)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default

Ordered X Rejected.

No order as to costs.

pvm

